

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 592/2019

THE STATE OF U.P.

Appellant(s)

VERSUS

VAIBHAV @ AMIT SAXENA

Respondent(s)

Date : 26-08-2019 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH
[IN CHAMBERS]

For Appellant(s)

Ms. Garima Prashad, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

At the request of the learned counsel appearing on behalf of the appellant, as a last chance further three weeks' time is granted to furnish fresh address of the sole respondent.

So far as, missing of the original record of the trial court is concerned, Registrar of the High Court of Judicature at Allahabad (Lucknow Bench) is directed to look into the matter and submit the report within a period of three weeks.

List the matter after three weeks.

(TUSHAR BISHT)
SENIOR PERSONAL ASSISTANT

(RENU KAPOOR)
BRANCH OFFICER